

26

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

QAs 959/93, 1492/93 & 23/94.

Dt. of Order:31-3-94.

QA 959/93.

1. G.Papiah
2. P.Smith
3. G.L.Daniel
4. M.N. Vishwanadham
5. V.Gurviah
6. M.Venkat Rao
7. D.Ramaswamy
8. P.Ramkrishna
9. D.Gopalakrishna
10. A.Balakrishna
11. B.Smith
12. P.Ramswamy
13. S.R.Appa Rao
14. A.Kanthiah
15. M.Pandu Rangam
16. Tulsi Ram.K
17. N.Ramswamy
18. H.A.Mac Leod
19. Malliah Vankiah
20. A.Dakiah
21. A.Ramchander
22. Sk.Maulana K,
23. G.Satyanarayana
24. N.Govindrajulu
25. G.Narshma K.,
26. A.X.Francis
27. Y.Basker Rao
28. Mohan Rao, M.,
29. S.Salomon
30. B.Pandurangam
31. V.Ramamurthy
32. Aroik Swamy, C.,
33. A.Narshma V.,
34. B.Anjaneyulu
35. P.Govindrajulu
36. P.Sathiah N.,
37. Malliah N.,
38. F.Murphy
39. V.R.Gandev
40. M.Subramaniam

41. Sk.Moula S.H.,
42. M.Mahadev Rao
43. Ariak Swamy M.,
44. Chandraiah N.
45. Sherfu Thukaram
46. Sk.Abbas
47. G.Narshma Rao
48. N.B.Parameshwar
49. Daria Vincent
50. S.Larazus
51. Narshma Chandoo
52. B.R.Ramswamy
53. Smt.M.A.Lever
54. Smt.R.Martin
55. Smt.S.Roland
56. Smt.S.Kalavathi
57. Smt.N.D'Souza
58. R.Rajalaxmi Smt.,
59. Smt.A.Gangamma
60. Smt.Mahmooda Begum
61. Smt.N.Droupathi
62. Smt.Kamala Bai
63. R.Devamani Smt.,
64. Smt.Hayeet Bee
65. Smt.A.Tulsi Bai
66. A.R.Govind Raj
67. G.Mogliah
68. Smt.K.Rukmani Bai
69. Narshma Rao
70. K.B.Poornachandu Lal
71. Md.Hafeezullah
72. Smt.G.Balamani
73. Smt.C.Vijayalakshmi
74. Smt.Ameernesa Begum
75. M.Chalapathi Rao
76. S.V.Rudravelu
77. O.Thomas
78. M.Krishna Murthy
79. sathiah Narshiah

27

80.Smt.Sharada Bai
81.D.Devasharvadam
82.R.Gabell
83.Iyloo Yenkaiah
84.Smt.Laxmi Kantham
85.J.Khimanlal
86.K.Panduranga Rao
87.A.P.Umapathy
89.K.Narsimha Rao
90.M.Pandari Rao

91.M.Kareem Khan
92.P.Sathiah S.,
93.Rajiah Shasaiah
94.Smt.Yellamma
95.G.V.Gopalavarma
96.Ramaiah Sessaiah
97.Mohd.Ayub Khan

....Applicants in
OA 959/93

Vs.

1. Union of India rep. by its
Secretary, Ministry of Rlys,
New Delhi.
2. General Manager, SC Rlys,
Rail Nilayam, Sec'bad.
3. Divisional Railway Manager,
Sec'bad Divn., (BG),
SC Rlys, Sec'bad.
4. Divisional Railway Manager,
Hyderabad Division (MG),
SC Rlys, Sec'bad.

....Respondents in
OA 959/93

OA 1492/93.

1. T.Hanumaiah
2. S.Venkata pathi
3. Ch.Moses
4. B.Rama Govindu
5. O.Veerawamy
6. S.Saffura Bi
7. Sk.Zaithum Bi
8. Y.Chinnamma
9. Sk.Moula Saheb
10.N.John Sundra Rao
11.E.Narasimha Murthy
12.B.Somaiah
13.P.Ramulu
14.G.Munikanthamma
15.J.Prakasa Rao

16.Md.Ebrahim Khan
17.M.Johan Paul
18.N.Tataiah
19.G.Devadanam
20.B.Ragavaiah
21.A.Subba Reddy
22.M.Benson
23.K.Venkateswara Rao
24.Rabia Bee Bee
25.K.Satyanandam
26.S.Md.Ghouse
27.G.Gopala Rao
28.Abdul Sattar
29.B.Surya Prakasa Rao
30.Sd.Chingisha

.....

115.B.Sree Hari

116.S.Rama Murthy
117.Sk.Md.Khasseem
118.L.Samuel John
119.Sk.Masthan
120.M.Devadanam
121.K.Paramataiah
122.Smt.N.Margaret
123.V.Parabrahma Rao
124.M.Sadan Rao
125.Sk.Masthan
126.M.J.Devadanam
127.P.V.Subba Rao
128.P.V.Subba Rao
129.N.Sikhamani
130.Sk.Mahaboob

131.P.Bala Swamy
132.Sk.Abdul Rahim
133.Smt.P.Sattamma
134.Sk.Nazi Bunasa Beegum
135.Ch.Solomon
136.B.Venkatasubamma

.....Applicants in
OA 1492/93.

Vs.

1. Union of India rep. by its
Secretary, Ministry of Rlys,
Rail Bhavan, New Delhi.
2. General Manager, SC Rlys,
Rail Nilayam, Sec'bad.
3. Divisional Railway Manager,
Vijayawada Divn., SC Rlys,
Vijayawada.

.... Respondents in
OA 1492/93

OA 23/94.

1.P.Ramkrishna
2. E.Babu Rao
3. U.P.Hari Krishna
4. C.P.Sukumaran
5. A.Francis
6. G.Sundram
7. Md.Yousuff
8. P.Natarajan
9. Mrs.Ann.Pentony
10.Mrs.D.A.Alia Bai
11.T.M.Krishna
12.K.H.Raman
13.B.L.Dubey
14.M.Devamma
15.G.Madhukar Rao

16.J.Sarada
17.G.Nagamani
18.A.T.Krishna Rao
19.Lakshmi Bai
20.Pokala Narsamma
21.R.Sriramulu
22.Narshimlu Elliah
23.Chenbah M,
24.M.A.Kareem
25.Md.Sadiq
26.Sk.Mahaboob
27.Smt.Barbara Peters
28.Sabira Sultana
29.Smt.Usha Desai
30.P.Murlidhar Naidu

.....5.

30

31. G.V. Sripathi Rao
32. Balliah E.
33. Balraj R.
34. J. Govind Rao
35. M.A. Kareem
36. Smt. A.R. Chaya

37. Smt. B.N. Mehta
38. Smt. Sarohini Norfolk

....Applicants in
OA 23/94

1. Union of India rep. by its
Secretary, Ministry of Rlys,
Rail Bhavan, New Delhi.
2. General Manager, SC Rlys,
Rail Nilayam, Sec'bad.
3. Divisional Railway Manager,
Sec'bad. (CC) SC Rlys.

....Respondents

- - - - -

- Counsel for the Applicants : Shri P. Krishna Reddy in all
the 3 OAs
- Counsel for the Respondents : Shri N.R. Devraj, SC for Rlys
in OA 959/93
Shri N.V. Ramana, SC for Rlys
in OA 1492/93
Shri V. Bhimanna, SC for Rlys
in OA 23/94

- - - - -

CORAM:

- THE HON'BLE JUSTICE SHRI V. NEELADRI RAO : VICE-CHAIRMAN
- THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)

- - - - -

....6.

5/5/94

To

1. The Secretary, Ministry of Railways,
Union of India, New Delhi.
2. The General Manager, S.C.Rlys,
Railnilayam, Secunderabad.
3. Secunderabad Division (BG) S.C.Rlys,
Secunderabad.
4. The Divisional Railway Manager,
Hyderabad Division (MG) S.C.Rlys,
Secunderabad.
- ND 5. The Divisional Railway Manager,
Vijayawada Divn. S.C.Rlys, vijayawada.
- ⑥ 6. The Divisional Railway Manager, Secunderabad Division (BG)
S.C.Rlys, Secunderabad.
7. One copy to Mr. P. Krishna Reddy, Advocate, CAT. Hyd.
8. One copy to Mr. N. R. Devraj, SE for Rlys, CAT. Hyd.
9. One copy to Mr. N. v. Ramana, SC for Rlys, CAT. Hyd.
10. One copy to Mr. v. Bhimanna, SC for Rlys, CAT. Hyd.
11. One spare copy.
11. one copy to Library.

pvm

T. A. Chif
1900.6
1.6/4/24

31

OA Nos. 959/93, 1492/93 and 23/94

(For being mentioned)

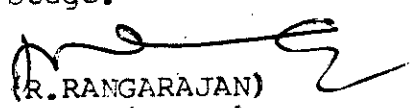
Orders

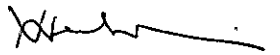
(AS PER HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE)

Heard Shri P. Krishna Reddy, ~~and~~ learned counsel
for the applicants and V. Bhimanna, learned standing counsels for the
respondents.

2. All these OAs were disposed of, but they were
again called on the basis of the letter of the
learned counsel for the applicants. It is submitted
that when the above OAs were disposed of in pursuance
of the Judgment of the Full Bench in OA 395/90 on
the file of the Bangalore Bench, ^{no order was made for payment of} interest ~~was not~~
~~ordered~~ if the amounts were not paid within the time
stipulated even though the Full Bench had directed
payment of interest if the amounts are not paid within
the time stipulated, and it is now prayed that a
direction in regard to the interest should be given.

3. The question as to whether interest is directed
to be paid will be considered if the orders in
the above 3 OAs are not complied with, within the time
stipulated. No further orders are necessary at this
stage.


(R. RANGARAJAN)
MEMBER (ADMN.)


(V. NEELADRI RAO)
VICE CHAIRMAN

DATED: 31st March, 1994.
Open court dictation.

vsn


Deputy Registrar (S) CC

185
24/3/94